

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 26/82-ALC4/2012 **MEETING DATE** : 13.12.2012

The Meeting No. 26/82 in the year 2012-13 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 13.12.2012 under the Chairmanship of, Shri Mukesh Bhatnagar, Addl DGFT in Room No.4, Udyog Bhawan, New Delhi..

Following members were present:-

1. Shri D.N. Mathur, Consultant, Department of Pharmaceutical
2. Shri Jasbir Singh, Consultant, Department of Chemicals and Petrochemicals.
3. Shri R.C. Meena, Deputy Director General of Foreign Trade

Case No. B 407	M/s. Oneiro Chemicals Limited, Vadodara
Norms Committee Meeting No.26/AM13	F.No. 01/82/050/00435/AM 12/DES III
Meeting Date:13.12.2012	RA F. No. 34/24/040/000037/AM 12
Adv. Lic. No. & Date	3410030415 dated 30.05.2011
Decision: Department of Pharmaceuticals does not support the request of the firm for enhancement in the norms. It was, therefore, decided to reject the request of the firm..	

Case No. B 408	M/s. National Organic Chemicals Industries Limited, Mumbai
Norms Committee Meeting No.26/AM13	F.No. 01/83/050/00928/AM 07/DES III
Meeting Date:13.12.2012	RA F. No. 03/95/040/00963/AM 07
Adv. Lic. No. & Date	0310408680 dated 17.11.2006
Decision: RA Mumbai has sought two clarification: Whether the description of the export item shown in shipping bill " N-Butyl Benzoethiaole Sulphenamide Pilcure NS" and description as shown in application as "Pilcure NS Tert-Butylamine-2-Benzothia Zole Sulphenamide" are one and same. It was clarified that both the export products are same. The committee also clarified that the import item shown in Bill of entry as "Tert-Butylamine" and as ratified by Norms Committee in their minutes " Tertiary Butyl Amine" are same. RA may take appropriate action as per the decision of Norms Committee.	

Case No. B 409	M/s. Yasho Industries Pvt. Ltd.
Norms Committee Meeting No.26/AM13	F.No. 01/82/050/00318/AM 13/DES III
Meeting Date:13.12.2012	RA F. No. 03/95/040/00152/AM 13

Adv. Lic. No. & Date	0310696440 dated 28.5.2012
Decision: It was decided to change the description of export product from Methyl ISO Eugenol to "Methyl Eugenol" and to revise the quantity of input Clove Leaf oil from 1.51 kg to 1.40 kg. RA may take appropriate action as per the decision of Norms Committee.	

Case No. B 410	M/s. Medreich Limited
Norms Committee Meeting No.26/AM13	F.No. 01/82/50/00070/AM 08/DES III F. No 01/82/50/00178/AM 08/DES III
Meeting Date:13.12.2012	RA F. No. 07/24/040/00205/AM 08 RA F. No. 07/24/040/00404/AM 08
Adv. Lic. No. & Date	0710052078 dated 20.6.2007 0710053240 dated 10.09.2007
Decision: Shri Krowidi Ramakrishna, Manager (Logistics) appeared before the Committee. After detailed discussion with the technical member from the Department of Pharmaceuticals, Shri D.N. Mathur, it was decided to fix norms for the third import product "Sodium Stearyl Fumarate" as 6.5 mg/capsule. Rest of the minutes would remain same.	
The norms were fixed in the Norms Committee meeting no. 18 dated 6.9.2007 and 22/82 dated 4.10.2007. From the agenda, it was appearing that the firm has first time made representation on 17.5.2012. On perusal of the file, the Committee noted that the firm had replied with the Essentiality Certificate issued by Drug Controller, Bangalore on 25.6.2008. Hence delay in filing the representation is only for a small period. Therefore, the Committee recommended to condone the delay in filing the representation beyond the period of 4 months as prescribed in Para 4.7.5 of HBP v1. It was decided to place the case before DG for his approval.	

Case No. B 411	M/s. Medreich Limited			
Norms Committee Meeting No.26/AM13	F.No. 01/82/050/00798/AM 11 F. No 01/82/50/00457/AM 11 F. No 01/82/050/00863/AM 11			
Meeting Date: 13.12.2012	RA F. No. 07/24/40/00200/AM 11 RA F. No. 07/24/40/00072/AM 11 RA F. No. 07/24/40/00222/AM 11			
Adv. Lic. No. & Date	0710073911 dated 30.8.2010 0710072323 dated 18.6.2010 0710074194 dated 16.9.2010			
Decision: Shri Krowidi Ramakrishna, Manager (Logistics) appeared before the Committee and submitted a copy of Certificate of Analysis. On the basis of COA, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Sustained Release Capsules of Ferrous Sulphate with Folic	1 no. of capsules	1.	Ferrous Sulfate Pellets 18/25	324.0 mg

Sulphate with Folic Acid				
		2.	Folic Acid Pellets 18/25	90.0 mg
		3.	Non Pareil Seeds 20/25	19.34 mg

RA may take appropriate action as per the decision of Norms Committee.

Case No. B 412	M/s. PCL Oil & Solvents Limited
Norms Committee Meeting No.26/AM13	F.No. 01/82/162/917/AM 13/DES III
Meeting Date:13.12.2012	RA F. No. 05/27/040/00083/AM 13 RA F. No. 05/27/040/00454/AM 13 RA F. No. 05/27/040/00455/AM 13
Adv. Lic. No. & Date	
Decision: It was decided to defer the case for 10.1.2013 for comments of Petrochemical Division of Department of Chemicals and Petrochemicals.	

Case No. B 413	M/s. Rohan Exports India Limited M/s. Mahesh Raj Chemicals Limited
Norms Committee Meeting No.26/AM13	F.No. 01/83/162/00654/AM 12/DES III
Meeting Date:13.12.2012	
Adv. Lic. No. & Date	
Decision: It was decided to request Institute of Chemical Technology, Mumbai to give their advice whether "4,4 Diamino Sulfanilide" can be commercially manufactured on 100% purity basis. It was also decided to request them to furnish a certified test report of the samples of "4,4, Diamino Sulfanilide" manufactured by M/s. Rohan Exports India Limited to DGFT office. The case was deferred for 24.1.2013.	

Case No. B 414	M/s. Vivimed Labs Limited			
Norms Committee Meeting No.26/AM13	F.No. 01/82/50/01689/AM 11/DES III			
Meeting Date:13.12.2012	RA F. No. 09/24/040/00344/AM 11			
Adv. Lic. No. & Date	0910045586 dated 18.2.2011			
Decision: In the light of written comments received from Department of Chemicals & Petrochemicals vide their U.O No. 14010/43/2011-Ch. II dated 1.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
N,N-Bis-(2-Hydroxyethyl)-P-Phenylendiamine Sulfate	1 kg	1.	N,N-Bis(2-Hydroxy Ethyl Aniline)	1.152 kg

Monohydrate/BHP				
		2.	Ethyl Cyano Acetate	1.440 kg
		3.	Benzophenone	1.570 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No. B 415	M/s. Camlin Fine Chemicals Limited
Norms Committee Meeting No.26/AM13	F.No. 01/82/162/00922/AM 12/DES III
Meeting Date:13.12.2012	RA F. No. 05/27/040/00455/AM 13
Adv. Lic. No. & Date	
Decision: It was decided to close the case as the firm has not furnished information despite repeated reminders.	

Case No. C	M/s. Best Value Chem Pvt. Ltd.			
Norms Committee Meeting No.26/AM13	F.No. 01/82/162/109/AM 13/DES III			
Meeting Date:13.12.2012				
Adv. Lic. No. & Date				
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/58/2011-(Ch. II) dated 10.12.2012, it was decided to fix norms under Para 4.8 of HBP v1 as per details given below:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Verdyl Acetate	1kg	1.	Dicyclopentadiene	0.800 kg
		2.	Acetic Acid	0.361 kg
Necessary Public Notice may be issued after approval of DG for publication of SION.				

Case No. C	M/s. Best Value Chem Pvt. Ltd.			
Norms Committee Meeting No.26/AM13	F.No. 01/82/162/106/AM 13/DES III			
Meeting Date:13.12.2012				
Adv. Lic. No. & Date				
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/58/2011-(Ch. II) dated 10.12.2012, it was decided to fix norms under Para 4.8 of HBP v1 as per details given below:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Verdyl Propionate	1kg	1.	Dicyclopentadiene	0.712 kg
		2.	Propionic Acid	0.400 kg
Necessary Public Notice may be issued after approval of DG for publication of SION.				

Case No. C	M/s. Best Value Chem Pvt. Ltd.
Norms Committee Meeting No.26/AM13	F.No. 01/82/162/107/AM 13/DES III
Meeting Date:13.12.2012	

Adv. Lic. No. & Date

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Amyl Salicylate	1kg	1.	Primary Amyl Alcohol or Pentanol Mixture	0.470 kg
		2.	Salicylic Acid	0.737 kg

Necessary Public Notice may be issued after approval of DG for publication of SION.

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4	Case No.:63/40/82-ALC4/2010	Party Name:EMAMI LIMITED,	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/01262/AM11/	RLA File :02/24/040/00120/AM11/	Lic.No/Date:0210149565 25.10.2010	Defer Date:10.01.2013
	Decision : It was decided to remind the firm to furnish the information sought by DC(MSME) vide their letter dated 12.9.2012 within 15 days failing which their case would be closed. The case was deferred for 10.01.2013.			

5	Case No.:28/46/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Approved																			
	HQ File :01/82/050/01583/AM11/	RLA File :09/24/040/00295/AM11/	Lic.No/Date:0910044520 01.12.2010	Defer Date:																			
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/43/2011-Ch. II dated 1.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Phenidone A or (1-Pheny,3-Pyrazolidone) or PHN</td><td>1 kg</td><td>1.</td><td>Phenyl Hydrazine</td><td>1.164 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>Methyl Acrylate</td><td>1.065 kg</td></tr> <tr> <td></td><td></td><td>3.</td><td>Sodium Methoxide</td><td>0.623 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Phenidone A or (1-Pheny,3-Pyrazolidone) or PHN	1 kg	1.	Phenyl Hydrazine	1.164 kg			2.	Methyl Acrylate	1.065 kg			3.	Sodium Methoxide
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed																			
Phenidone A or (1-Pheny,3-Pyrazolidone) or PHN	1 kg	1.	Phenyl Hydrazine	1.164 kg																			
		2.	Methyl Acrylate	1.065 kg																			
		3.	Sodium Methoxide	0.623 kg																			

6	Case No.:53/47/82-ALC4/2010	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/01643/AM11/	RLA File :09/24/040/00519/AM11/	Lic.No/Date:0910045550 14.02.2011	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

7	Case No.:5/4/82-ALC4/2011	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00056/AM12/	RLA File :03/95/040/00949/AM11/	Lic.No/Date:0310620143 08.03.2011	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Biotechnology.			

	Case No.:41/14/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Approved
	HQ File :01/82/050/00432/AM12/	RLA File :09/24/040/00609/AM11/	Lic.No/Date:0910046267 05.04.2011	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/43/2011-Ch. II dated			

8	1.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
	Phenidone A or (1-Pheny,3-Pyrazolidone) or PHN	1 kg	1.	Phenyl Hydrazine	1.164 kg
			2.	Methyl Acrylate	1.065 kg
			3.	Sodium Methoxide	0.623 kg
RA may take appropriate action as per the decision of Norms Committee.					

9	Case No.:19/10/82-ALC4/2011	Party Name:PLANET HERBS LIFE SCIENCES PVT.LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00278/AM12/	RLA File :61/24/040/00097/AM11/	Lic.No/Date:6110000608 03.05.2011	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of DC(MSME).			

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Case No.:45/8/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Approved	
HQ File :01/82/050/00245/AM12/	RLA File :09/24/040/00078/AM12/	Lic.No/Date:0910046700 11.05.2011	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/43/2011-Ch. II dated 1.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Reversacol Mulberry	1 kg	1.	4-Fluoro Benzophenone or 4-F Benzophenone	2.020 kg
		2.	Dimethyl Sulphoxide	4690 kg
		3.	Trimethyl Silyl Acetylene	0.796 kg
		4.	Butyl Lithium	0.850 kg
		5.	Hexane	0.900 kg
		6.	Methanol	8.856 kg
		7.	Toluene	5.290 kg
		8.	DMBP Hydroxy Methyl Naphthol	2.012 kg
		9.	Pural MG 70	0.390 kg
RA may take appropriate action as per the decision of Norms Committee.				

11	Case No.:18/11/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00332/AM12/	RLA File :09/24/040/00080/AM12/	Lic.No/Date:0910046973 02.06.2011	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Chemicals and Petrochemicals.			

	Case No.:19/11/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
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12	HQ File :01/82/050/00333/AM12/	RLA File :09/24/040/00079/AM12/	Lic.No/Date:0910046974 02.06.2011	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Chemicals and Petrochemicals.			

13	Case No.: 25/19/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00539/AM12/	RLA File :09/24/040/00085/AM12/	Lic.No/Date:0910046996 06.06.2011	Defer Date:10.01.2013
Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Chemicals and Petrochemicals.				

14	Case No.: 27/16/82-ALC4/2011	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00485/AM12/	RLA File :34/24/040/00039/AM12/	Lic.No/Date:3410030563 10.06.2011	Defer Date:10.01.2013
Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.				

15	Case No.: 33/19/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Approved																																								
	HQ File :01/82/050/00547/AM12/	RLA File :09/24/040/00130/AM12/	Lic.No/Date:0910047113 15.06.2011	Defer Date:																																								
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/43/2011-Ch. II dated 1.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																																												
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RA may take appropriate action as per the decision of Norms Committee.																																												

16	Case No.: 17/19/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Rejected
	HQ File :01/82/050/00531/AM12/	RLA File :09/24/040/00137/AM12/	Lic.No/Date:0910047175 20.06.2011	Defer Date:
Decision : This case was already closed in the 5th meeting held on 1.5.2012. Hence, the case was withdrawn.				

17	Case No.:23/21/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Rejected
	HQ File :01/82/050/00605/AM12/	RLA File :09/24/040/00129/AM12/	Lic.No/Date:0910047176 20.06.2011	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.			

18	Case No.:35/19/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00549/AM12/	RLA File :22/24/040/00022/AM12/	Lic.No/Date:2210011532 28.06.2011	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

19	Case No.:97/22/82-ALC4/2012	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00800/AM13/	RLA File :34/24/040/00058/AM12/	Lic.No/Date:3410030822 05.07.2011	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

20	Case No.:3/17/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00498/AM12/	RLA File :05/24/040/00124/AM12/	Lic.No/Date:0510296379 12.07.2011	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

21	Case No.:25/26/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00708/AM12/	RLA File :03/94/040/00385/AM12/	Lic.No/Date:0310646711 05.08.2011	Defer Date:10.01.2013
	Decision : It was decided to remind the firm to furnish Drug Manufacturing License and Master Batch Formula. Accordingly, the case was deferred for 10.1.2013			

22	Case No.:39/31/82-ALC4/2011	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00865/AM12/	RLA File :22/24/040/00039/AM12/	Lic.No/Date:2210011843 01.09.2011	Defer Date:10.01.2013
	Decision : It was decided to remind the firm to furnish the requisite information within 15 days failing which the case would be closed. The case was deferred for 10.1.2013			

23	Case No.: 89/42/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/01124/AM12/	RLA File :09/24/040/00276/AM12/	Lic.No/Date:0910048679 08.09.2011	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Chemicals and Petrochemicals.			

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Case No.:5/32/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED		Meet No/Date:26/82-ALC4/2012 13.12.2012		Status:Case Approved
HQ File :01/82/050/00886/AM12/	RLA File :09/24/040/00275/AM12/		Lic.No/Date:0910048753 13.09.2011		Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/43/2011-Ch. II dated 1.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	
4-Hydroxy Propyl Amino-3-Nitro Phenol (Red BN)	1 kg	1.	3-Nitro-4-Amino Phenol (4A3NP)	1.800 kg	
		2.	Chloro Propyl Chloro Formate (CPCF)	2.187 kg	
RA may take appropriate action as per the decision of Norms Committee.					

25	Case No.: 16/35/82-ALC4/2011	Party Name:HIRAN ORGOCHEM LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00943/AM12/	RLA File :03/94/040/00474/AM12/	Lic.No/Date:0310657248 30.09.2011	Defer Date:10.01.2013
	Decision : It was decided to remind the firm to furnish the requisite information within 15 days failing which the case would be closed. The case was deferred for 10.1.2013.			

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Case No.: 14/41/82-ALC4/2011	Party Name:MEDREICH LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Approved	
HQ File :01/82/050/01015/AM12/	RLA File :07/24/040/00254/AM12/	Lic.No/Date:0710083012 04.10.2011	Defer Date:	
Decision : Shri Krowidi Ramakrishna, Manager (Logistics) appeared before the Committee and submitted a copy of Certificate of Analysis. On the basis of COA, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Sustained Release Capsules of Ferrous Sulphate with Folic Acid	1 no. of capsules	1.	Ferrous Sulfate Pellets 18/25	324.0 mg

		2.	Folic Acid Pellets 18/25	90.0 mg
		3.	Non Pareil Seeds 20/25	19.34 mg
RA may take appropriate action as per the decision of Norms Committee.				

27	Case No.: 26/35/82-ALC4/2011	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Transferred to Different Section
	HQ File :01/82/050/00953/AM12/	RLA File :03/94/040/00606/AM12/	Lic.No/Date:0310658741 11.10.2011	Defer Date:10.01.2013
	Decision : It was observed that the export product is a pesticide. It was decided to transfer this case to DES IV.			

28	Case No.: 9/35/82-ALC4/2011	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00936/AM12/	RLA File :05/24/040/00226/AM12/	Lic.No/Date:0510304974 11.10.2011	Defer Date:10.01.2013
	Decision : The case was deferred for 10.1.2013 for comments of Department of Pharmaceuticals.			

29	Case No.: 5/31/82-ALC4/2011	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00831/AM12/	RLA File :03/95/040/00570/AM12/	Lic.No/Date:0310659395 13.10.2011	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Chemicals and Petrochemicals.			

30	Case No.: 28/41/82-ALC4/2011	Party Name:LIV MEDICA PRODUCTS PVT. LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Approved
	HQ File :01/82/050/01029/AM12/	RLA File :04/24/040/00210/AM12/	Lic.No/Date:0410130168 09.11.2011	Defer Date:
	Decision : In the light of written comments received from Department of Industrial Policy and Promotion vide their letter dated 11.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as applied by the firm. RA may take appropriate action as per the decision of Norms Committee.			

31	Case No.: 3/45/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/01180/AM12/	RLA File :03/94/040/00691/AM12/	Lic.No/Date:0310664617 14.11.2011	Defer Date:10.01.2013
	Decision : It was decided to remind the firm to furnish Master Batch Formula. The case was deferred for 10.1.2013.			

	Case No.: 5/45/83-ALC1/2011	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
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32	HQ File :01/83/050/00780/AM12/	RLA File :52/24/040/00033/AM12/	Lic.No/Date:5210037002 15.11.2011	Defer Date:10.01.2013
Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Biotechnology.				

33	Case No.:31/49/82-ALC4/2011	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/01340/AM12/	RLA File :09/24/040/00332/AM12/	Lic.No/Date:0910049719 16.11.2011	Defer Date:10.01.2013
Decision : The reply received from the firm was sent to Department of Pharmaceuticals for thier comments. The case was deferred for 10.1.2013.				

34	Case No.:7/27/85-ALC3/2011	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/85/050/00151/AM12/	RLA File :07/24/040/00317/AM12/	Lic.No/Date:0710084045 18.11.2011	Defer Date:10.01.2013
Decision : It was decided to remind the firm to clarify whether the items are drug items. and if yes, furnish the Drug Manufacturing License. If not a drug item, kindly elaborate under which ITC(HS) code they are claiming the norms. The case was deferred for 10.1.2013.				

35	Case No.:2/39/82-ALC4/2011	Party Name:BILCARE LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00994/AM12/	RLA File :31/83/040/00167/AM12/	Lic.No/Date:3110051868 13.12.2011	Defer Date:10.01.2013
Decision : It was decided to sought from the firm the following details: Name of the item which is actually imported? Who will make the imports and how the imports will be made? Full activity to be elaborated. The case was deferred for 10.1.2013.				

36	Case No.:23/45/82-ALC4/2011	Party Name:SUTURES INDIA PRIVATE LIMITED,	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/01200/AM12/	RLA File :07/24/040/00341/AM12/	Lic.No/Date:0710084630 13.12.2011	Defer Date:10.01.2013
Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Industrial Policy and Promotion.				

	Case No.:24/46/82-ALC4/2011	Party Name:ASHISH LIFE SCIENCE PVT.LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
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37	HQ File :01/82/050/01240/AM12/	RLA File :03/94/040/00737/AM12/	Lic.No/Date:0310670672 14.12.2011	Defer Date:10.01.2013
Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.				

38	Case No.:59/46/82-ALC4/2011	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/01275/AM12/	RLA File :09/24/040/00413/AM12/	Lic.No/Date:0910050238 15.12.2011	Defer Date:10.01.2013
Decision : It was decided to remind the firm to furnish the details as per Appendix 33. Accordingly, the case was deferred for 10.1.2013.				

39	Case No.:11/3/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00015/AM13/	RLA File :09/24/040/00460/AM12/	Lic.No/Date:0910050479 29.12.2011	Defer Date:10.01.2013
Decision : It was decided to defer the case for 10.01.2013 for comments of Department of Chemicals and Petrochemicals.				

40	Case No.:41/1/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/01483/AM12/	RLA File :09/24/040/00459/AM12/	Lic.No/Date:0910050480 29.12.2011	Defer Date:10.01.2013
Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Chemicals and Petrochemicals.				

41	Case No.:43/21/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00673/AM13/	RLA File :09/24/040/00458/AM12/	Lic.No/Date:0910050481 29.12.2011	Defer Date:10.01.2013
Decision : It was decided to defer the case for 10.01.2013 for comments of Department of Chemicals and Petrochemicals.				

42	Case No.:18/1/82-ALC4/2012	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/01460/AM12/	RLA File :09/24/040/00493/AM12/	Lic.No/Date:0910050772 13.01.2012	Defer Date:10.01.2013
Decision : It was decided to remind the firm to furnish the information sought vide minutes dated 15.11.2012 immediately. Accordingly, the case was deferred for 10.1.2013.				

	Case No.:69/1/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:26/82-ALC4/2012	Status:Case
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			13.12.2012	Approved
HQ File :01/82/050/01511/AM12/		RLA File :09/24/040/00496/AM12/	Lic.No/Date:0910050771 13.01.2012	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/138/2011-Ch. Ii dated 27.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Piroctone Olamine or Viprox	1 kg	1	3,3-Di Methyl Acrylic Acid	1.125 kg
		2.	Methanol	2.155 kg
		3.	Di Chloro Methane (MDC)	0.700 kg
		4.	Isononanyol Chloride or 3,5,5-Trimethyl Haxanyl Chloride	1.544 kg
		5.	Toluene	0.350 kg
RA may take appropriate action as per the decision of Norms Committee.				

44	Case No.:35/3/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00039/AM13/	RLA File :09/24/040/00532/AM12/	Lic.No/Date:0910051038 31.01.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Chemicals and Petrochemicals.			

45	Case No.:39/3/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00043/AM13/	RLA File :09/24/040/00528/AM12/	Lic.No/Date:0910051037 31.01.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Chemicals and Petrochemicals.			

46	Case No.:28/3/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00032/AM13/	RLA File :09/24/040/00527/AM12/	Lic.No/Date:0910051095 02.02.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Chemicals and Petrochemicals.			

47	Case No.:26/1/82-ALC4/2012	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/01468/AM12/	RLA File :09/24/040/00480/AM12/	Lic.No/Date:0910051119 06.02.2012	Defer Date:10.01.2013
	Decision : It was decided to remind the firm to furnish the requisite information within 15 days failing which the case would be closed. The case was deferred for 10.01.2013			

48	Case No.:51/46/82-ALC4/2011	Party Name:RELIANCE INDUSTRIES LTD.		Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Approved
	HQ File :01/82/050/01267/AM12/	RLA File :03/95/040/00867/AM12/		Lic.No/Date:0310680799 08.02.2012	Defer Date:
	Decision : In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their OM No. 46011/80/2012-PC-II dated 10.12.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
	Butene I	1 MT	1	Naphtha	1.714 MT
RA may take appropriate action as per the decision of Norms Committee.					

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Case No.:40/1/82-ALC4/2012	Party Name:MEDREICH LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Approved	
HQ File :01/82/050/01482/AM12/	RLA File :07/24/040/00455/AM12/	Lic.No/Date:0710086215 10.02.2012	Defer Date:	
Decision : Shri Krowidi Ramakrishna, Manager (Logistics) appeared before the Committee and submitted a copy of Certificate of Analysis. On the basis of COA, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Sustained Release Capsules of Ferrous Sulphate with Folic Acid	1 no. of capsules	1.	Ferrous Sulfate Pellets 18/25	324.0 mg
		2.	Folic Acid Pellets 18/25	90.0 mg
		3.	Non Pareil Seeds 20/25	19.34 mg
RA may take appropriate action as per the decision of Norms Committee.				

50	Case No.: 55/1/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/01497/AM12/	RLA File :03/94/040/00996/AM12/	Lic.No/Date:0310681891 14.02.2012	Defer Date:10.01.2013
	Decision : It was decided to remind the firm to furnish the requisite information within 15 days failing which the case would be closed. The case was deferred for 10.1.2013.			

51	Case No.: 67/1/82-ALC4/2012	Party Name:CHEMSPEC CHEMICALS PVT LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/01509/AM12/	RLA File :03/94/040/01007/AM12/	Lic.No/Date:0310682171 15.02.2012	Defer Date:10.01.2013
	Decision : It was decided to remind the firm to furnish the requisite information within 15 days failing which the case would be closed. The case was deferred for 10.1.2013.			

52	Case No.: 35/1/82-ALC4/2012	Party Name:SPECTRUM LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/01477/AM12/	RLA File :04/24/040/00309/AM12/	Lic.No/Date:0410133868 16.02.2012	Defer Date:10.01.2013
	Decision : It was decided to remind the firm to furnish a copy of Drug Manufacturing License for the export product within 15 days failing which the case would be closed. The case was deferred for 10.1.2013.			

53	Case No.: 51/1/82-ALC4/2012	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/01493/AM12/	RLA File :09/24/040/00579/AM12/	Lic.No/Date:0910051360 21.02.2012	Defer Date:10.01.2013
	Decision : It was decided to remind the firm to furnish the technical details as per Appendix 33. Accordingly, the case was deferred for 10.1.2013.			

54	Case No.: 26/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00106/AM13/	RLA File :03/94/040/01048/AM12/	Lic.No/Date:0310683210 23.02.2012	Defer Date:10.01.2013
	Decision : It was decided to call from the firm the following details: % yield on molar basis for each step. Molar requirement of each import item. Copy of technical literature in support of yield envisaged. The case was deferred for 10.1.2013.			

55	Case No.: 88/4/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00168/AM13/	RLA File :09/24/040/00601/AM12/	Lic.No/Date:0910051490 28.02.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Chemicals and Petrochemicals.			

56	Case No.: 60/49/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/01369/AM12/	RLA File :03/94/040/00125/AM12/	Lic.No/Date:0310683824 29.02.2012	Defer Date:10.01.2013
	Decision : Reply received from the firm was sent to Department of Pharmaceuticals. The case was deferred for 10.1.2013 for comments of Department of Pharmaceuticals.			

57	Case No.: 30/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00110/AM13/	RLA File :03/94/040/01096/AM12/	Lic.No/Date:0310684923 05.03.2012	Defer Date:10.01.2013
	Decision : Reply received from the firm was sent to Department of Pharmaceuticals. It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

58	Case No.: 33/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00113/AM13/	RLA File :03/94/040/01099/AM12/	Lic.No/Date:0310684919 05.03.2012	Defer Date:10.01.2013
	Decision : It was decided to remind the firm to furnish the requisite information immediately. The case was deferred for 10.1.2013.			

59	Case No.: 34/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00114/AM13/	RLA File :03/94/040/01077/AM12/	Lic.No/Date:0310684930 05.03.2012	Defer Date:10.01.2013
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. Accordingly, the case was deferred for 10.1.2013.			

60	Case No.: 1/4/82-ALC4/2012	Party Name:BELCO PHARMA	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00081/AM13/	RLA File :05/23/040/00485/AM12/	Lic.No/Date:0510319713 06.03.2012	Defer Date:10.01.2013
	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. Accordingly, the case was deferred for 10.1.2013.			

61	Case No.: 28/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00108/AM13/	RLA File :03/94/040/01102/AM12/	Lic.No/Date:0310684966 06.03.2012	Defer Date:10.01.2013
	Decision : It was decided to remind the firm to furnish the requisite information within 15 days failing which the case would be closed. Accordingly, the case was deferred for 10.1.2013.			

	Case No.: 29/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
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62	HQ File :01/82/050/00109/AM13/	RLA File :03/94/040/01104/AM12/	Lic.No/Date:0310684961 06.03.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

63	Case No.: 31/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00111/AM13/	RLA File :03/94/040/01101/AM12/	Lic.No/Date:0310684973 06.03.2012	Defer Date:10.01.2013
	Decision : Reply received from the firm was sent to Department of Pharmaceuticals for their comments. The case was deferred for 10.1.2013 for comments of Department of Pharmaceuticals.			

64	Case No.: 41/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00121/AM13/	RLA File :03/94/040/01105/AM12/	Lic.No/Date:0310684976 06.03.2012	Defer Date:10.01.2013
	Decision : Reply received from the firm was sent to Department of Pharmaceuticals for their comments. The case was deferred for 10.1.2013 for comments of Department of Pharmaceuticals.			

65	Case No.: 61/4/82-ALC4/2012	Party Name:ANUGRAHA CHEMICALS	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00141/AM13/	RLA File :07/24/040/00489/AM12/	Lic.No/Date:0710086840 07.03.2012	Defer Date:10.01.2013
	Decision : It was decided to remind the firm to furnish the full information about the item they are exporting and also a copy of Drug Manufacturing License. The case was deferred for 10.1.2013.			

66	Case No.: 3/7/82-ALC4/2012	Party Name:SIFLON DRUGS	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00187/AM13/	RLA File :09/24/040/00591/AM12/	Lic.No/Date:0910051650 09.03.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

67	Case No.: 41/11/82-ALC4/2012	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00308/AM13/	RLA File :31/83/040/00227/AM12/	Lic.No/Date:3110053321 09.03.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

	Case No.: 59/3/82-ALC4/2012	Party Name:IIIRII ANTILIFE SCIENCES LIMITED	Meet No/Date:26/82-ALC4/2012	Status: Case Deferred
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68	Case No.:01/82/050/00063/AM13/	Party Name:JUBILANT PHARMACEUTICALS LIMITED (FORMERLY JUBILANT	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00063/AM13/	RLA File :05/23/040/00483/AM12/	Lic.No/Date:0510319858 12.03.2012	Defer Date:10.01.2013
	Decision : It was decided to call the firm for PH on 10.1.2013. The case was deferred for 10.1.2013.			

69	Case No.:28/11/82-ALC4/2012	Party Name:PERKIN LABORATORIES	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00295/AM13/	RLA File :09/24/040/00517/AM12/	Lic.No/Date:0910051719 13.03.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

70	Case No.:71/3/82-ALC4/2012	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00075/AM13/	RLA File :05/23/040/00502/AM12/	Lic.No/Date:0510320188 15.03.2012	Defer Date:10.01.2013
	Decision : It was decided to remind the firm to furnish the requisite information immediately. The case was deferred for 10.1.2013.			

71	Case No.:12/8/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00204/AM13/	RLA File :09/24/040/00594/AM12/	Lic.No/Date:0910051799 16.03.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

72	Case No.:43/11/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00310/AM13/	RLA File :09/24/040/00595/AM12/	Lic.No/Date:0910051797 16.03.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

73	Case No.:38/8/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00230/AM13/	RLA File :09/24/040/00603/AM12/	Lic.No/Date:0910051798 16.03.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

	Case No.:39/11/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
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74	HQ File :01/82/050/00306/AM13/	RLA File :09/24/040/00600/AM12/	Lic.No/Date:0910051800 16.03.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			
75	Case No.:40/8/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00232/AM13/	RLA File :07/24/040/00520/AM12/	Lic.No/Date:0710087119 20.03.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			
76	Case No.:63/3/82-ALC4/2012	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00067/AM13/	RLA File :05/24/040/00447/AM12/	Lic.No/Date:0510320617 21.03.2012	Defer Date:10.01.2013
	Decision : It was decided to remind the firm to furnish the technical details as per Appendix 33. Accordingly, the case was deferred for 10.1.2013.			
77	Case No.:75/4/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00155/AM13/	RLA File :08/24/040/00292/AM12/	Lic.No/Date:0810110000 22.03.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			
78	Case No.:76/4/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00156/AM13/	RLA File :08/24/040/00301/AM12/	Lic.No/Date:0810110001 22.03.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			
79	Case No.:77/4/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00157/AM13/	RLA File :08/24/040/00304/AM12/	Lic.No/Date:0810109993 22.03.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			
80	Case No.:10/8/82-ALC4/2012	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HO File :01/82/050/00202/AM13/	RLA File :09/24/040/00647/AM12/	Lic.No/Date:0910051921	Defer

85	HQ File :01/82/050/00001/AM13/	RLA File :03/95/040/00970/AM12/	Lic.No/Date:0310688849 30.03.2012	Defer Date:10.01.2013
	Decision : It was decided to remind the firm to furnish a copy of Drug Manufacturing License. and Master Batch Formula. Accordingly, the case was deferred for 10.1.2013.			

86	Case No.:13/8/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00205/AM13/	RLA File :05/24/040/00470/AM12/	Lic.No/Date:0510321504 30.03.2012	Defer Date:10.01.2013
Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.				

87	Case No.:2/2/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00002/AM13/	RLA File :03/95/040/01032/AM12/	Lic.No/Date:0310688856 30.03.2012	Defer Date:10.01.2013
Decision : It was decided to remind the firm to furnish a copy of Drug Manufacturing License and Master Batch Formula. The case was deferred for 10.01.2013.				

88	Case No.:3/2/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00003/AM13/	RLA File :03/95/040/01037/AM12/	Lic.No/Date:0310688874 30.03.2012	Defer Date:10.01.2013
Decision : It was decided to remind the firm to furnish a copy of Drug Manufacturing License and Master Batch Formula. The case was deferred for 10.01.2013.				

89	Case No.:4/7/82-ALC4/2012	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00188/AM13/	RLA File :05/24/040/00471/AM12/	Lic.No/Date:0510321506 30.03.2012	Defer Date:10.01.2013
Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.				

90	Case No.:34/8/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00226/AM13/	RLA File :22/24/040/00002/AM13/	Lic.No/Date:2210012699 09.04.2012	Defer Date:10.01.2013
Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.				

91	Case No.: 48/11/82-ALC4/2012	Party Name:VIHITA CHEM PVT.LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00315/AM13/	RLA File :34/24/040/00282/AM12/	Lic.No/Date:3410033798 10.04.2012	Defer Date:10.01.2013
	Decision : It was decided to remind the firm to furnish the requisite information within 15 days failing which the case would be closed. The case was deferred for 10.1.2013.			

92	Case No.: 1/11/82-ALC4/2012	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00268/AM13/	RLA File :03/94/040/01138/AM12/	Lic.No/Date:0310690368 11.04.2012	Defer Date:10.01.2013
	Decision : It was decided to remind the firm to furnish the requisite information within 15 days failing which the case would be closed. The case was deferred for 10.1.2013.			

93	Case No.: 38/16/82-ALC4/2012	Party Name:BRILLIANT BIO PHARMA LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00474/AM13/	RLA File :09/24/040/00664/AM12/	Lic.No/Date:0910052111 11.04.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Biotechnology.			

94	Case No.: 3/11/82-ALC4/2012	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00270/AM13/	RLA File :03/94/040/00007/AM13/	Lic.No/Date:0310690582 12.04.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

95	Case No.: 32/13/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00367/AM13/	RLA File :22/24/040/00003/AM13/	Lic.No/Date:2210012707 12.04.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

96	Case No.: 50/3/83-ALC1/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/83/050/00053/AM13/	RLA File :03/95/040/01118/AM12/	Lic.No/Date:0310690527 12.04.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Biotechnology.			

Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Biotechnology.

97	Case No.: 19/9/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00264/AM13/	RLA File :03/95/040/00963/AM12/	Lic.No/Date:0310690704 13.04.2012	Defer Date:10.01.2013
	Decision : Reply received from the firm was sent to Department of Pharmaceuticals for thier comments. The case was deferred for 10.1.2013.			

98	Case No.: 8/7/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00192/AM13/	RLA File :03/95/040/01046/AM12/	Lic.No/Date:0310690715 13.04.2012	Defer Date:10.01.2013
	Decision : Reply received from the firm was sent to Department of Pharmaceuticals for thier comments. The case was deferred for 10.1.2013.			

99	Case No.: 10/11/82-ALC4/2012	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00277/AM13/	RLA File :34/24/040/00012/AM13/	Lic.No/Date:3410033877 16.04.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

100	Case No.: 47/8/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00239/AM13/	RLA File :05/24/040/00011/AM13/	Lic.No/Date:0510322536 19.04.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

101	Case No.: 48/8/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00240/AM13/	RLA File :05/24/040/00014/AM13/	Lic.No/Date:0510322537 19.04.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

102	Case No.: 2/5/82-ALC4/2012	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00174/AM13/	RLA File :03/95/040/00048/AM13/	Lic.No/Date:0310691572 20.04.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

103	Case No.:18/11/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00285/AM13/	RLA File :22/24/040/00001/AM13/	Lic.No/Date:2210012759 24.04.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

104	Case No.:40/11/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00307/AM13/	RLA File :22/24/040/00005/AM13/	Lic.No/Date:2210012763 25.04.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

105	Case No.:26/10/83-ALC1/2012	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Approved																																							
	HQ File :01/83/050/00206/AM13/	RLA File :52/24/040/00001/AM13/	Lic.No/Date:5210038307 26.04.2012	Defer Date:																																							
	Decision : In the light of written comments received from Department of Biotechnology vide their OM No. BT/IL/05/367/2012-PID dated 29.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>HIC (Rapid) IST, 2nd & 3rd Antigen (Combaids RS Advantage ST-48 Test) and whole blood finger prick test kits</td><td>1 unit (10500 packs/kits)</td><td>1.</td><td>Base Mate.Alu.for Blist 0.958 mm Combaids</td><td>246.75 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>TRIS RG</td><td>1081.5 G</td></tr> <tr> <td></td><td></td><td>3.</td><td>Tween 20 or Polysorbate 20</td><td>3491.25 ml</td></tr> <tr> <td></td><td></td><td>4.</td><td>BSA Protease free Powder</td><td>2773.34 G</td></tr> <tr> <td></td><td></td><td>5.</td><td>Gold Chloride</td><td>49.28 G</td></tr> <tr> <td></td><td></td><td>6.</td><td>Desiccant Card (C04) 66 WX300 L (MM)</td><td>3675 Nos.</td></tr> <tr> <td></td><td></td><td>7.</td><td>Protein A</td><td>0.9 G</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	HIC (Rapid) IST, 2 nd & 3 rd Antigen (Combaids RS Advantage ST-48 Test) and whole blood finger prick test kits	1 unit (10500 packs/kits)	1.	Base Mate.Alu.for Blist 0.958 mm Combaids	246.75 kg			2.	TRIS RG	1081.5 G			3.	Tween 20 or Polysorbate 20	3491.25 ml			4.	BSA Protease free Powder	2773.34 G			5.	Gold Chloride	49.28 G			6.	Desiccant Card (C04) 66 WX300 L (MM)	3675 Nos.			7.	Protein A
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		7.	Protein A	0.9 G																																							

106	Case No.:34/11/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00301/AM13/	RLA File :07/24/040/00031/AM13/	Lic.No/Date:0710087924 27.04.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

107	Case No.: 2/14/82-ALC4/2012	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00379/AM13/	RLA File :03/94/040/00006/AM13/	Lic.No/Date:0310693056 01.05.2012	Defer Date:10.01.2013
	Decision : It was decided to remind the firm to furnish the requisite information immediately. The case was deferred for 10.1.2013.			

108	Case No.: 3/14/82-ALC4/2012	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00380/AM13/	RLA File :03/94/040/00053/AM13/	Lic.No/Date:0310692961 01.05.2012	Defer Date:10.01.2013
	Decision : It was decided to remind the firm to furnish the requisite information within 15 days failing which their case would be closed. The case was deferred for 10.1.2013.			

109	Case No.: 5/16/82-ALC4/2012	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00441/AM13/	RLA File :07/24/040/00041/AM13/	Lic.No/Date:0710088058 07.05.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

110	Case No.: 27/11/82-ALC4/2012	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00294/AM13/	RLA File :34/24/040/00027/AM13/	Lic.No/Date:3410034073 08.05.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

111	Case No.: 14/14/82-ALC4/2012	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00391/AM13/	RLA File :03/94/040/00070/AM13/	Lic.No/Date:0310693809 08.05.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

112	Case No.: 5/20/83-ALC1/2012	Party Name:VIMAL DRUGS PRIVATE LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/83/050/00351/AM13/	RLA File :09/24/040/00049/AM13/	Lic.No/Date:0910052504 08.05.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

113	Case No.: 24/13/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00359/AM13/	RLA File :07/24/040/00052/AM13/	Lic.No/Date:0710088126 09.05.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

114	Case No.: 57/11/82-ALC4/2012	Party Name:INTERMED,	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00324/AM13/	RLA File :04/24/040/00004/AM13/	Lic.No/Date:0410136242 09.05.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

115	Case No.: 13/11/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00280/AM13/	RLA File :05/24/040/00045/AM13/	Lic.No/Date:0510324687 14.05.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

116	Case No.: 21/14/82-ALC4/2012	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00398/AM13/	RLA File :05/23/040/00037/AM13/	Lic.No/Date:0510324671 14.05.2012	Defer Date:10.01.2013
	Decision : It was decided to remind the firm to furnish the requisite information immediately. The case was deferred for 10.1.2013			

117	Case No.: 30/13/82-ALC4/2012	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00365/AM13/	RLA File :02/24/040/00029/AM13/	Lic.No/Date:0210177518 14.05.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Petrochemical Division of Department of Chemicals and Petrochemicals.			

118	Case No.: 10/9/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00255/AM13/	RLA File :03/95/040/00094/AM13/	Lic.No/Date:0310694706 15.05.2012	Defer Date:10.01.2013
	Decision : It was decided to remind the firm to furnish a copy of Drug Manufacturing License and a copy of Master Batch Formula. The case was deferred for 10.1.2013.			

	Case No.: 11/8/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD.	Meet No/Date:26/82-ALC4/2012	Status: Case Deferred
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119	Case No.: 11/9/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00256/AM13/	RLA File :03/95/040/00093/AM13/	Lic.No/Date:0310694735 15.05.2012	Defer Date:10.01.2013
	Decision : It was decided to remind the firm to furnish a copy of Drug Manufacturing License and a copy of Master Batch Formula. The case was deferred for 10.1.2013.			

120	Case No.: 2/9/83-ALC1/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/83/050/00176/AM13/	RLA File :03/95/040/00092/AM13/	Lic.No/Date:0310694716 15.05.2012	Defer Date:10.01.2013
	Decision : It was decided to remind the firm to furnish a copy of Drug Manufacturing License and Master Batch Formula. It was also decided to send a copy of application to Department of Biotechnology for their comments also. The case was deferred for 10.1.2013.			

121	Case No.: 15/9/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00260/AM13/	RLA File :03/95/040/00089/AM13/	Lic.No/Date:0310694925 16.05.2012	Defer Date:10.01.2013
	Decision : It was decided to remind the firm to furnish a copy of Drug Manufacturing License and a copy of Master Batch Formula. The case was deferred for 10.1.2013.			

122	Case No.: 16/9/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00261/AM13/	RLA File :03/95/040/00090/AM13/	Lic.No/Date:0310694936 16.05.2012	Defer Date:10.01.2013
	Decision : A copy of reply received from the firm was sent to Department of Pharmaceuticals for comments. The case was deferred for 10.1.2013.			

123	Case No.: 6/16/82-ALC4/2012	Party Name:STELLENCE PHARMSCIENCE PVT LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00442/AM13/	RLA File :07/24/040/00062/AM13/	Lic.No/Date:0710088213 16.05.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

124	Case No.: 35/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Deffered
	HQ File :01/82/050/00412/AM13/	RLA File :03/94/040/00801/AM12/	Lic.No/Date:0310695056 17.05.2012	Defer Date:10.01.2013

Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.

125	Case No.: 4/13/82-ALC4/2012	Party Name:ATUL LIMITED,	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00339/AM13/	RLA File :08/24/040/00048/AM13/	Lic.No/Date:0810111728 17.05.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

126	Case No.: 21/16/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00457/AM13/	RLA File :09/24/040/00071/AM13/	Lic.No/Date:0910052683 18.05.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

127	Case No.: 22/16/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00458/AM13/	RLA File :09/24/040/00041/AM13/	Lic.No/Date:0910052681 18.05.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

128	Case No.: 29/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00406/AM13/	RLA File :03/94/040/00705/AM12/	Lic.No/Date:0310695318 18.05.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

129	Case No.: 29/16/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00465/AM13/	RLA File :09/24/040/00067/AM13/	Lic.No/Date:0910052682 18.05.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

130	Case No.: 30/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00407/AM13/	RLA File :03/94/040/00706/AM12/	Lic.No/Date:0310695305 18.05.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

131	Case No.: 31/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00408/AM13/	RLA File :03/94/040/00807/AM12/	Lic.No/Date:0310695310 18.05.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

132	Case No.: 32/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00409/AM13/	RLA File :03/94/040/00802/AM12/	Lic.No/Date:0310695307 18.05.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

133	Case No.: 33/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00410/AM13/	RLA File :03/94/040/00815/AM12/	Lic.No/Date:0310695316 18.05.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

134	Case No.: 5/9/83-ALC1/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/83/050/00179/AM13/	RLA File :03/95/040/00088/AM13/	Lic.No/Date:0310695328 18.05.2012	Defer Date:10.01.2013
	Decision : It was decided to remind the firm to furnish a copy of Drug Manufacturing License and also Master Batch Formula. It was also decided to send a copy of application to Department of Biotechnology for their comments. The case was deferred for 10.1.2013.			

135	Case No.: 15/13/82-ALC4/2012	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00350/AM13/	RLA File :09/24/040/00077/AM13/	Lic.No/Date:0910052708 21.05.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

136	Case No.: 18/9/82-ALC4/2012	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00263/AM13/	RLA File :03/94/040/00111/AM13/	Lic.No/Date:0310695465 21.05.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

137	Case No.:27/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00404/AM13/	RLA File :03/94/040/00804/AM12/	Lic.No/Date:0310695480 21.05.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

138	Case No.:28/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00405/AM13/	RLA File :03/94/040/00805/AM12/	Lic.No/Date:0310695474 21.05.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

139	Case No.:3/16/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00439/AM13/	RLA File :07/24/040/00075/AM13/	Lic.No/Date:0710088327 21.05.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

140	Case No.:36/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00413/AM13/	RLA File :03/94/040/00811/AM12/	Lic.No/Date:0310695482 21.05.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

141	Case No.:39/16/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00475/AM13/	RLA File :07/24/040/00071/AM13/	Lic.No/Date:0710088326 21.05.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

142	Case No.:21/9/82-ALC4/2012	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00266/AM13/	RLA File :31/83/040/00026/AM13/	Lic.No/Date:3110054379 22.05.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

143	Case No.: 11/13/82-ALC4/2012	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00346/AM13/	RLA File :05/24/040/00048/AM13/	Lic.No/Date:0510325611 23.05.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

144	Case No.: 6/13/82-ALC4/2012	Party Name:BHARAT PARENTERALS LTD,	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00341/AM13/	RLA File :34/24/040/00045/AM13/	Lic.No/Date:3410034190 23.05.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

145	Case No.: 4/16/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00440/AM13/	RLA File :07/24/040/00078/AM13/	Lic.No/Date:0710088441 24.05.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

146	Case No.: 55/14/82-ALC4/2012	Party Name:ANUH PHARMA LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00432/AM13/	RLA File :03/94/040/00094/AM13/	Lic.No/Date:0310696080 24.05.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

147	Case No.: 7/13/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00342/AM13/	RLA File :08/24/040/00062/AM13/	Lic.No/Date:0810111893 24.05.2012	Defer Date:10.01.2013
	Decision : It was decided to remind the firm to furnish the requisite information immediately. The case was deferred for 10.1.2013.			

148	Case No.: 10/14/82-ALC4/2012	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00387/AM13/	RLA File :05/24/040/00062/AM13/	Lic.No/Date:0510325995 25.05.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

	Case No.: 12/13/82-ALC4/2012	Partv Name:RANBAXY LABORATORIES LTD	Meet No/Date:26/82-ALC4/2012	Status: Case Deferred
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149			13.12.2012	
	HQ File :01/82/050/00347/AM13/	RLA File :05/24/040/00061/AM13/	Lic.No/Date:0510325945 25.05.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

150	Case No.:38/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00415/AM13/	RLA File :03/94/040/00026/AM13/	Lic.No/Date:0310696238 25.05.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

151	Case No.:50/11/82-ALC4/2012	Party Name:ALKEM LABORATORIES LTD.,	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00317/AM13/	RLA File :03/94/040/00054/AM13/	Lic.No/Date:0310696260 25.05.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

152	Case No.:37/14/82-ALC4/2012	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00414/AM13/	RLA File :03/94/040/00143/AM13/	Lic.No/Date:0310696330 28.05.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

153	Case No.:9/14/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00386/AM13/	RLA File :05/24/040/00063/AM13/	Lic.No/Date:0510326034 28.05.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

154	Case No.:46/16/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00482/AM13/	RLA File :07/21/040/00128/AM13/	Lic.No/Date:0710088534 30.05.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

	Case No.:51/14/82-ALC4/2012	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
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155	HQ File :01/82/050/00428/AM13/	RLA File :03/94/040/01186/AM12/	Lic.No/Date:0310696799 30.05.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			
156	Case No.: 46/14/82-ALC4/2012	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00423/AM13/	RLA File :03/94/040/00188/AM13/	Lic.No/Date:0310697620 06.06.2012	Defer Date:10.01.2013
	Decision : It was decided to remind the firm to furnish the requisite information immediately. The case was deferred for 10.1.2013.			
157	Case No.: 61/11/82-ALC4/2012	Party Name:KOPRAN LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00328/AM13/	RLA File :03/94/040/00162/AM13/	Lic.No/Date:0310697570 06.06.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			
158	Case No.: 53/14/82-ALC4/2012	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00430/AM13/	RLA File :03/94/040/00888/AM12/	Lic.No/Date:0310697981 08.06.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			
159	Case No.: 18/14/82-ALC4/2012	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00395/AM13/	RLA File :09/24/040/00088/AM13/	Lic.No/Date:0910052978 12.06.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			
160	Case No.: 53/16/82-ALC4/2012	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00489/AM13/	RLA File :04/24/040/00049/AM13/	Lic.No/Date:0410137249 12.06.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			
161	Case No.: 54/16/82-ALC4/2012	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HO File :01/82/050/00490/AM13/	RLA File :04/24/040/00015/AM13/	Lic.No/Date:0410137244	Defer

			12.06.2012	Date:10.01.2013
Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.				

162	Case No.: 27/26/82-ALC4/2012	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00935/AM13/	RLA File :07/24/040/00114/AM13/	Lic.No/Date:0710088793 13.06.2012	Defer Date:10.01.2013
Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.				

163	Case No.: 50/14/82-ALC4/2012	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00427/AM13/	RLA File :03/94/040/00187/AM13/	Lic.No/Date:0310698861 15.06.2012	Defer Date:10.01.2013
Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.				

164	Case No.: 8/16/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00444/AM13/	RLA File :22/24/040/00011/AM13/	Lic.No/Date:2210013017 15.06.2012	Defer Date:10.01.2013
Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.				

165	Case No.: 3/12/82-ALC4/2012	Party Name:BILCARE LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00333/AM13/	RLA File :31/83/040/00057/AM13/	Lic.No/Date:3110054717 18.06.2012	Defer Date:10.01.2013
Decision : The case is being examined on file. The case was deferred for 10.1.2013.				

166	Case No.: 45/14/82-ALC4/2012	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00422/AM13/	RLA File :03/95/040/00081/AM13/	Lic.No/Date:0310699034 18.06.2012	Defer Date:10.01.2013
Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.				

167	Case No.: 11/16/82-ALC4/2012	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00447/AM13/	RLA File :09/24/040/00141/AM13/	Lic.No/Date:0910053093 20.06.2012	Defer Date:10.01.2013

	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			
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168	Case No.: 40/14/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00417/AM13/	RLA File :03/94/040/00224/AM13/	Lic.No/Date:0310699235 20.06.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

169	Case No.: 28/13/82-ALC4/2012	Party Name:MELZER CHEMICALS PVT. LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00363/AM13/	RLA File :31/83/040/00060/AM13/	Lic.No/Date:3110054836 26.06.2012	Defer Date:10.01.2013
	Decision : Department of Chemicals and Petrochemicals vide their letter dated 26.9.2012 has requested the firm to furnish the following technical details: Manufacturing process in brief. Balanced chemical reaction showing all the reactants, product and by product with thier molecular formula and molecular weight. Complete material balance with the formation of isomers. Stagewise % yield on molecular weight basis in respect to each reactant along with justification supported with authentic/printed technical literature. Production of export item for the past 3 years and corresponding consumption of each input duly certified by Chartered Accountant. It was decided to remind the firm to furnish the above information within 15 days failing which their case would be closed. The case was deferred for 10.1.2013			

170	Case No.: 109/18/82-ALC4/2012	Party Name:FRESENIUS KABIONCOLOGY LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00604/AM13/	RLA File :05/23/040/00491/AM12/	Lic.No/Date:0510328334 27.06.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

171	Case No.: 31/13/82-ALC4/2012	Party Name:PALADIN PAINTS AND CHEMICALS PVT. LTD.,	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00366/AM13/	RLA File :03/95/040/00055/AM13/	Lic.No/Date:0310699970 27.06.2012	Defer Date:10.01.2013
	Decision : A copy of reply received from the firm was sent to Department of Pharmaceuticals for thier comments. The case was deferred for 10.1.2013.			

172	Case No.: 10/16/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00446/AM13/	RLA File :05/24/040/00116/AM13/	Lic.No/Date:0510328831	Defer

172	HQ File :01/82/050/00110/AM13/	RLA File :03/94/040/00208/AM13/	Meet No/Date:26/82-ALC4/2012 13.12.2012	Date:10.01.2013
Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.				

173	Case No.:16/16/82-ALC4/2012	Party Name:FDC LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00452/AM13/	RLA File :03/94/040/00208/AM13/	Lic.No/Date:0310701169 06.07.2012	Defer Date:10.01.2013
Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.				

174	Case No.:69/18/82-ALC4/2012	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00564/AM13/	RLA File :09/24/040/00156/AM13/	Lic.No/Date:0910053216 09.07.2012	Defer Date:10.01.2013
Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.				

175	Case No.:26/18/82-ALC4/2012	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Approved																														
	HQ File :01/82/050/00521/AM13/	RLA File :09/24/040/00200/AM13/	Lic.No/Date:0910053258 17.07.2012	Defer Date:																														
Decision : In line with the earlier decision taken in meeting no. 18/82 dated 30.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																																		
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Valacyclovir HCL</td><td>1 kg</td><td>1.</td><td>Z-L-Valine</td><td>1.1824 kg/kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>Dimethyl Formamide</td><td>3.29 kg/kg</td></tr> <tr> <td></td><td></td><td>3.</td><td>Acyclovir</td><td>0.78 kg/kg</td></tr> <tr> <td></td><td></td><td>4.</td><td>N,N Dicyclohexyl Carbodiimide</td><td>1.3871 kg/kg</td></tr> <tr> <td></td><td></td><td>5.</td><td>Formic Acid 94%</td><td>0.60 kg/kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Valacyclovir HCL	1 kg	1.	Z-L-Valine	1.1824 kg/kg			2.	Dimethyl Formamide	3.29 kg/kg			3.	Acyclovir	0.78 kg/kg			4.	N,N Dicyclohexyl Carbodiimide	1.3871 kg/kg			5.	Formic Acid 94%	0.60 kg/kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																														
Valacyclovir HCL	1 kg	1.	Z-L-Valine	1.1824 kg/kg																														
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RA may take appropriate action as per the decision of Norms Committee.																																		

176	Case No.:20/24/82-ALC4/2012	Party Name:DECCAN NUTRACEUTICALS PVT LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00824/AM13/	RLA File :31/83/040/00058/AM13/	Lic.No/Date:3110055158 27.07.2012	Defer Date:10.01.2013
Decision : It was decided to remind the firm to furnish full description of the export product along with copy of relevant pharmacopeia. Accordingly, the case was deferred for 10.1.2013.				

177	Case No.:27/21/82-ALC4/2012	Party Name:STELLENCE PHARMSCIENCE PVT LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
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HQ File :01/82/050/00657/AM13/	RLA File :07/24/040/00183/AM13/	Lic.No/Date:0710089972 31.07.2012	Defer Date:10.01.2013
Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

178	Case No.:15/20/82-ALC4/2012	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00626/AM13/	RLA File :03/94/040/00336/AM13/	Lic.No/Date:0310703768 01.08.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

179	Case No.:16/20/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00627/AM13/	RLA File :05/24/040/00150/AM13/	Lic.No/Date:0510331127 01.08.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

180	Case No.:18/20/82-ALC4/2012	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00629/AM13/	RLA File :09/24/040/00223/AM13/	Lic.No/Date:0910053402 01.08.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

181	Case No.:20/22/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00723/AM13/	RLA File :09/24/040/00225/AM13/	Lic.No/Date:0910053420 03.08.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

182	Case No.:44/16/82-ALC4/2012	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Approved
	HQ File :01/82/050/00480/AM13/	RLA File :03/95/040/00324/AM13/	Lic.No/Date:0310704113 06.08.2012	Defer Date:
	Decision : In consultation with the technical members present in the meeting, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
	Export product	Exp. Qty.	Sl.No.	Import items
	Meta Anisidine 99.5% or 3-Methoxy aniline 99.5% or 3-Anisidine 99.5%	1 kg	1.	Meta Anisidine 99% or M-Anisidine 99%
				Qty. allowed
				1.05 kg
R A may take appropriate action as per the decision of Norms Committee				

RLA may take appropriate action as per the decision of Norms Committee.

183	Case No.: 47/16/82-ALC4/2012	Party Name:PARAMOUNT PHARMA	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00483/AM13/	RLA File :05/24/040/00178/AM13/	Lic.No/Date:0510331427 07.08.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

184	Case No.: 48/16/82-ALC4/2012	Party Name:PARAMOUNT PHARMA	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00484/AM13/	RLA File :05/24/040/00179/AM13/	Lic.No/Date:0510331428 07.08.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

185	Case No.: 22/22/82-ALC4/2012	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00725/AM13/	RLA File :09/24/040/00206/AM13/	Lic.No/Date:0910053463 09.08.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

186	Case No.: 26/22/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00729/AM13/	RLA File :09/24/040/00243/AM13/	Lic.No/Date:0910053480 10.08.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

187	Case No.: 44/22/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00747/AM13/	RLA File :03/94/040/00347/AM13/	Lic.No/Date:0310704825 10.08.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

188	Case No.: 33/26/82-ALC4/2012	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Approved
	HQ File :01/82/050/00941/AM13/	RLA File :09/24/040/00242/AM13/	Lic.No/Date:0910053495 14.08.2012	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 24/82 dated 15.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details			

given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Efavirenz	1 kg	1.	(S)-5-Chloro-Alpha-(Cyclopropylethynyl)-2-Amino-Alpha-(Trifluoromethyl) Benzene Methanol	0.987 kg
		2	Tri Phosgene	0.448 kg

RA may take appropriate action as per the decision of Norms Committee.

189	Case No.:24/22/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00727/AM13/	RLA File :09/24/040/00174/AM13/	Lic.No/Date:0910053519 16.08.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

190	Case No.:65/22/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00768/AM13/	RLA File :03/94/040/00380/AM13/	Lic.No/Date:0310705390 16.08.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

191	Case No.:66/22/82-ALC4/2012		Party Name:ALKYL AMINES CHEMICALS LTD		Meet No/Date:26/82-ALC4/2012 13.12.2012		Status:Case Approved	
	HQ File :01/82/050/00769/AM13/		RLA File :03/94/040/00104/AM12/		Lic.No/Date:0310705336 16.08.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their letter dated 13.12.2012 and in line with the SION A 1326, it was decided to ratify norms under Para 4.7 of HBP v1 on pro-rata basis, as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	Dimethylamine 40% solution		1 kg	1.	Methanol		0.586 kg	
RA may take appropriate action as per the decision of Norms Committee.								

192	Case No.:68/22/82-ALC4/2012	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00771/AM13/	RLA File :03/94/040/00209/AM13/	Lic.No/Date:0310705334 16.08.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Chemicals and Petrochemicals.			

193	Case No.:25/22/82-ALC4/2012	Party Name:GRANULES INDIA LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00728/AM13/	RLA File :09/24/040/00250/AM13/	Lic.No/Date:0910053546 17.08.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

194	Case No.:27/22/82-ALC4/2012	Party Name:GRANULES INDIA LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00730/AM13/	RLA File :09/24/040/00249/AM13/	Lic.No/Date:0910053547 17.08.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

195	Case No.:1/20/82-ALC4/2012	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Approved
	HQ File :01/82/050/00612/AM13/	RLA File :03/95/040/00261/AM13/	Lic.No/Date:0310705885 22.08.2012	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/107/2010-Ch. II dated 15.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
	Export product	Exp. Qty.	Sl.No.	Import items
	Ethoxylated Amine (Surf Actant).	1 kg	1	Tallow Amine
			2.	Ethylene Oxide
				0.741 kg
	RA may take appropriate action as per decision of Norms Committee.			

196	Case No.:32/22/82-ALC4/2012	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00735/AM13/	RLA File :56/24/040/00017/AM13/	Lic.No/Date:5610000974 24.08.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

197	Case No.:32/24/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00836/AM13/	RLA File :09/24/040/00248/AM13/	Lic.No/Date:0910053559 24.08.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

	Case No.:33/24/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:26/82-ALC4/2012	Status:Case Deferred
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198			13.12.2012	
	HQ File :01/82/050/00837/AM13/	RLA File :09/24/040/00247/AM13/	Lic.No/Date:0910053560 24.08.2012	Defer Date:10.01.2013
Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.				

199	Case No.: 37/22/82-ALC4/2012	Party Name:FDC LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00740/AM13/	RLA File :03/94/040/00374/AM13/	Lic.No/Date:0310706515 27.08.2012	Defer Date:10.01.2013
Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.				

200	Case No.: 41/24/82-ALC4/2012	Party Name:DISTO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00845/AM13/	RLA File :09/24/040/00256/AM13/	Lic.No/Date:0910053578 27.08.2012	Defer Date:10.01.2013
Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.				

201	Case No.: 5/22/82-ALC4/2012	Party Name:SANOFI INDIA LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00708/AM13/	RLA File :03/95/040/00318/AM13/	Lic.No/Date:0310706473 27.08.2012	Defer Date:10.01.2013
Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.				

202	Case No.: 3/20/82-ALC4/2012	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00614/AM13/	RLA File :05/24/040/00201/AM13/	Lic.No/Date:0510332840 28.08.2012	Defer Date:10.01.2013
Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.				

203	Case No.: 30/24/82-ALC4/2012	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00834/AM13/	RLA File :09/24/040/00271/AM13/	Lic.No/Date:0910053602 28.08.2012	Defer Date:10.01.2013
Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.				

	Case No.: 12/24/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
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204	HQ File :01/82/050/00816/AM13/	RLA File :09/24/040/00275/AM13/	Lic.No/Date:0910053624 29.08.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

205	Case No.:24/24/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00828/AM13/	RLA File :09/24/040/00220/AM13/	Lic.No/Date:0910053621 29.08.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

206	Case No.:26/24/82-ALC4/2012	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00830/AM13/	RLA File :09/24/040/00246/AM13/	Lic.No/Date:0910053623 29.08.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

207	Case No.:28/24/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00832/AM13/	RLA File :09/24/040/00274/AM13/	Lic.No/Date:0910053628 29.08.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

208	Case No.:35/24/82-ALC4/2012	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00839/AM13/	RLA File :09/24/040/00245/AM13/	Lic.No/Date:0910053622 29.08.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

209	Case No.:30/22/82-ALC4/2012	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00733/AM13/	RLA File :07/24/040/00237/AM13/	Lic.No/Date:0710090496 30.08.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

210	Case No.:4/20/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00615/AM13/	RLA File :05/24/040/00323/AM12/	Lic.No/Date:0510333154	Defer

					30.08.2012	Date:10.01.2013
Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.						
211	Case No.:23/24/82-ALC4/2012		Party Name:TRIGON CHEMICALS PVT. LTD.		Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Approved
	HQ File :01/82/050/00827/AM13/		RLA File :31/83/040/00098/AM13/		Lic.No/Date:3110055637 03.09.2012	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/113/2011-Ch. II dated 9.8.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
	Sodium Benzoate Micronised SF Grade (Purity Min. 99% dry basis)	1 kg	1.	Benzene Carboxylic Acid (Benzoic Acid) (Purity Min. 98%)	0.892 kg	
		2.	Caustic Soda Flakes (Purity Min. 85%)	0.300 kg		
RA may take appropriate action as per the decision of Norms Committee.						
212	Case No.:42/22/82-ALC4/2012		Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.		Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00745/AM13/		RLA File :03/94/040/00116/AM13/		Lic.No/Date:0310707575 04.09.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.					
213	Case No.:43/22/82-ALC4/2012		Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.		Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00746/AM13/		RLA File :03/94/040/00101/AM13/		Lic.No/Date:0310707592 04.09.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.					
214	Case No.:45/22/82-ALC4/2012		Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.		Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00748/AM13/		RLA File :03/94/040/00115/AM13/		Lic.No/Date:0310707571 04.09.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.					
	Case No.:52/22/82-ALC4/2012		Party Name:CALYX CHEMICALS &		Meet No/Date:26/82-ALC4/2012	Status:Case Deferred

215		PHARMACEUTICALS LTD.	13.12.2012	
	HQ File :01/82/050/00755/AM13/	RLA File :03/94/040/00114/AM13/	Lic.No/Date:0310707589 04.09.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

216	Case No.: 53/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00756/AM13/	RLA File :03/94/040/00137/AM13/	Lic.No/Date:0310707577 04.09.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

217	Case No.: 54/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00757/AM13/	RLA File :03/94/040/00110/AM13/	Lic.No/Date:0310707578 04.09.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

218	Case No.: 55/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00758/AM13/	RLA File :03/94/040/00117/AM13/	Lic.No/Date:0310707585 04.09.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

219	Case No.: 56/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00759/AM13/	RLA File :03/94/040/00034/AM13/	Lic.No/Date:0310707587 04.09.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

220	Case No.: 60/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00763/AM13/	RLA File :03/94/040/00105/AM13/	Lic.No/Date:0310707569 04.09.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

	Case No.: 10/22/82-ALC4/2012	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
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221	HQ File :01/82/050/00713/AM13/	RLA File :09/24/040/00281/AM13/	Lic.No/Date:0910053672 05.09.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

222	Case No.:40/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00743/AM13/	RLA File :03/94/040/00109/AM13/	Lic.No/Date:0310707803 05.09.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

223	Case No.:40/26/82-ALC4/2012	Party Name:GRANULES INDIA LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00948/AM13/	RLA File :09/24/040/00254/AM13/	Lic.No/Date:0910053671 05.09.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

224	Case No.:44/24/82-ALC4/2012	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00848/AM13/	RLA File :09/24/040/00251/AM13/	Lic.No/Date:0910053668 05.09.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

225	Case No.:62/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00765/AM13/	RLA File :03/94/040/00429/AM13/	Lic.No/Date:0310707808 05.09.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

226	Case No.:78/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00781/AM13/	RLA File :03/94/040/00430/AM13/	Lic.No/Date:0310707806 05.09.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

227	Case No.:79/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00782/AM13/	RLA File :03/94/040/00104/AM13/	Lic.No/Date:0310707802	Defer

		05.09.2012	Date:10.01.2013
Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

228	Case No.: 80/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00783/AM13/	RLA File :03/94/040/00118/AM13/	Lic.No/Date:0310707813 05.09.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

229	Case No.: 25/26/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00933/AM13/	RLA File :09/24/040/00283/AM13/	Lic.No/Date:0910053686 06.09.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

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Case No.:32/26/82-ALC4/2012	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Approved	
HQ File :01/82/050/00940/AM13/	RLA File :09/24/040/00198/AM13/	Lic.No/Date:0910053681 06.09.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 31/82 dated 2.11.2010, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-[2-(Cyano Biphenyl)-4-YL)Methyl-L-Valine Methyl Ester Hydrochloride	1 kg	1.	L-Valine	0.51 kg
		2.	4-Methyl-2-Cyano Biphenyl(OTBN)	0.84 kg
		3.	Methylene Chloride	1.55 kg
		4.	N-Bromo Succinimide	0.28 kg
RA may take appropriate action as per the decision of Norms Committee.				

231	Case No.: 39/26/82-ALC4/2012	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00947/AM13/	RLA File :09/24/040/00276/AM13/	Lic.No/Date:0910053682 06.09.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

232	Case No.: 83/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00786/AM13/	RLA File :03/94/040/00498/AM11/	Lic.No/Date:0310707992 06.09.2012	Defer Date:13.12.2012
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

233	Case No.: 48/22/82-ALC4/2012	Party Name:S. D. FINE CHEM LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00751/AM13/	RLA File :03/95/040/00353/AM13/	Lic.No/Date:0310707898 06.09.2012	Defer Date:10.01.2013
	Decision : It was decided to send a copy of application again to Department of Chemicals and Petrochemicals for their comments. The case was deferred for 10.01.2013.			

234	Case No.: 58/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00761/AM13/	RLA File :03/94/040/00113/AM13/	Lic.No/Date:0310707983 06.09.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

235	Case No.: 59/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00762/AM13/	RLA File :03/94/040/00119/AM13/	Lic.No/Date:0310707975 06.09.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

236	Case No.: 61/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00764/AM13/	RLA File :03/94/040/00106/AM13/	Lic.No/Date:0310707970 06.09.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

237	Case No.: 81/22/82-ALC4/2012	Party Name:BHARAT CHEMICALS	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00784/AM13/	RLA File :03/94/040/00433/AM13/	Lic.No/Date:0310707963 06.09.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

238	Case No.:86/22/82-ALC4/2012		Party Name:AVA CHEMICALS PVT.LTD.,		Meet No/Date:26/82-ALC4/2012 13.12.2012		Status:Case Approved	
	HQ File :01/82/050/00789/AM13/		RLA File :03/94/040/00307/AM13/		Lic.No/Date:0310708058 06.09.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/157/2011-Ch. II dated 10.12.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed			
	EDTA Tetrasodium	1 kg	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.750 kg			
RA may take appropriate action as per the decision of Norms Committee.								

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Case No.: 87/22/82-ALC4/2012	Party Name:AVA CHEMICALS PVT.LTD.,		Meet No/Date:26/82-ALC4/2012 13.12.2012		Status: Case Approved
HQ File :01/82/050/00790/AM13/	RLA File :03/94/040/00308/AM13/		Lic.No/Date:0310708059 06.09.2012		Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/157/2011-Ch. II dated 17.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
EDTA Ferric Ammonium-Liquid	1 kg	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.412 kg	
RA may take appropriate action as per the decision of Norms Committee.					

240	Case No.:21/24/82-ALC4/2012	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00825/AM13/	RLA File :08/24/040/00196/AM13/	Lic.No/Date:0810114835 07.09.2012	Defer Date:10.01.2013
	Decision :It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

241	Case No.:35/26/82-ALC4/2012	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00943/AM13/	RLA File :09/24/040/00297/AM13/	Lic.No/Date:0910053714 07.09.2012	Defer Date:10.01.2013
	Decision :It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

	Case No.: 46/22/82-ALC4/2012		Party Name:LUPIN LIMITED		Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
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242	HQ File :01/82/050/00749/AM13/	RLA File :03/95/040/00306/AM13/	Lic.No/Date:0310708068 07.09.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

243	Case No.:76/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00779/AM13/	RLA File :03/94/040/00437/AM13/	Lic.No/Date:0310708094 07.09.2012	Defer Date:10.01.2013
Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.				

244	Case No.:77/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00780/AM13/	RLA File :03/94/040/00436/AM13/	Lic.No/Date:0310708090 07.09.2012	Defer Date:10.01.2013
Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.				

245	Case No.:82/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00785/AM13/	RLA File :03/94/040/00017/AM11/	Lic.No/Date:0310708089 07.09.2012	Defer Date:10.01.2013
Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.				

246	Case No.:17/22/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00720/AM13/	RLA File :08/24/040/00199/AM13/	Lic.No/Date:0810114964 10.09.2012	Defer Date:10.01.2013
Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.				

247	Case No.:85/22/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00788/AM13/	RLA File :03/94/040/00136/AM13/	Lic.No/Date:0310708279 10.09.2012	Defer Date:10.01.2013
Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.				

	Case No.:34/26/82-ALC4/2012	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Approved
	HQ File :01/82/050/00042/AM13/	RLA File :00/24/040/00202/AM13/	Lic.No/Date:0010052750	Defer Date:10.01.2013

HQ File :01/82/050/00942/AM13/

RLA File :09/24/040/00502/AM13/

Lic.No/Date:0910053 /58
11.09.2012

Defer Date:

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Decision : In the light of earlier decision taken in meeting no. 12/82 dated 22.6.2010, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Voriconazole	1 kg	1	4-chloro-6-ethyl-5-fluoro pyrimidine	4.80 kg

RA may take appropriate action as per the decision of Norms Committee.

249	Case No.:11/22/82-ALC4/2012	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00714/AM13/	RLA File :08/24/040/00208/AM13/	Lic.No/Date:0810115029 12.09.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

250	Case No.:12/22/82-ALC4/2012	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00715/AM13/	RLA File :08/24/040/00206/AM13/	Lic.No/Date:0810115027 12.09.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

251	Case No.:13/22/82-ALC4/2012	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00716/AM13/	RLA File :08/24/040/00207/AM13/	Lic.No/Date:0810115028 12.09.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

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Case No.:29/26/82-ALC4/2012	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Approved	
HQ File :01/82/050/00937/AM13/	RLA File :31/83/040/00111/AM13/	Lic.No/Date:3110055761 12.09.2012	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/6/2009-Ch. II dated 16.12.2010, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Monomethyl Ether of Hydroquinone-MEHQ (99% purity)	1 kg	1.	Anisole	1.17 kg
		2	Hydrogen Peroxide (50%)	0.00 kg

		2.	Hydrogen Peroxide (50%)	0.90 kg
		3.	Acetone	0.30 kg
RA may take appropriate action as per the decision of Norms Committee.				

253	Case No.:30/26/82-ALC4/2012	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00938/AM13/	RLA File :07/24/040/00253/AM13/	Lic.No/Date:0710090701 12.09.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

254	Case No.:50/22/82-ALC4/2012	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00753/AM13/	RLA File :52/24/040/00014/AM13/	Lic.No/Date:5210038997 12.09.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Chemicals and Petrochemicals.			

255	Case No.:70/22/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00773/AM13/	RLA File :03/94/040/00488/AM13/	Lic.No/Date:0310708792 12.09.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

256	Case No.:75/22/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00778/AM13/	RLA File :03/94/040/00499/AM13/	Lic.No/Date:0310708794 12.09.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

257	Case No.:15/22/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00718/AM13/	RLA File :05/23/040/00208/AM13/	Lic.No/Date:0510334566 13.09.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

	Case No.:63/22/82-ALC4/2012	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Approved
	HQ File :01/82/050/00766/AM13/	RLA File :03/95/040/00421/AM13/	Lic.No/Date:0310708895 12.09.2012	Defer Date:

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||15.09.2012||

Decision : In the light of earlier decision taken in meeting no. 32/82 dated 8.11.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Dexamethasone Sodium Phosphate (Dexamethasone Disodium Phosphate)	1 kg	1.	Dexamethasone (Dexamethasone Base)	0.78 kg

RA may take appropriate action as per the decision of Norms Committee.

259	Case No.: 96/22/82-ALC4/2012	Party Name:ACTGEN PHARMA PVT. LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00799/AM13/	RLA File :03/94/040/00476/AM13/	Lic.No/Date:0310708985 13.09.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

260	Case No.: 14/24/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00818/AM13/	RLA File :09/24/040/00306/AM13/	Lic.No/Date:0910053810 14.09.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

261	Case No.: 24/26/82-ALC4/2012	Party Name:ECOLOGIC CHEMICALS LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00932/AM13/	RLA File :09/24/040/00296/AM13/	Lic.No/Date:0910053811 14.09.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

262	Case No.: 31/26/82-ALC4/2012	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00939/AM13/	RLA File :09/24/040/00304/AM13/	Lic.No/Date:0910053812 14.09.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

	Case No.: 91/22/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
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263	HQ File :01/82/050/00794/AM13/	RLA File :22/24/040/00032/AM13/	Lic.No/Date:2210013277 14.09.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

264	Case No.:49/24/82-ALC4/2012	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00853/AM13/	RLA File :22/24/040/00034/AM13/	Lic.No/Date:2210013301 19.09.2012	Defer Date:10.01.2013
Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.				

265	Case No.:89/22/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00792/AM13/	RLA File :22/24/040/00035/AM13/	Lic.No/Date:2210013297 19.09.2012	Defer Date:10.01.2013
Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.				

266	Case No.:90/22/82-ALC4/2012	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00793/AM13/	RLA File :22/24/040/00033/AM13/	Lic.No/Date:2210013300 19.09.2012	Defer Date:10.01.2013
Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.				

267	Case No.:10/24/82-ALC4/2012	Party Name:VASISTA LIFE SCIENCES PVT LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00814/AM13/	RLA File :09/24/040/00308/AM13/	Lic.No/Date:0910053881 21.09.2012	Defer Date:10.01.2013
Decision : It was decided to send a copy of application again to Department of Chemicals and Petrochemicals for their comments. The case was deferred for 10.1.2013.				

268	Case No.:26/26/82-ALC4/2012	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00934/AM13/	RLA File :07/24/040/00144/AM13/	Lic.No/Date:0710090859 21.09.2012	Defer Date:10.01.2013
Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Chemicals and Petrochemicals.				

	Case No.:38/26/82-ALC4/2012	Party Name:VASISTA LIFE SCIENCES PVT LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
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269	HQ File :01/82/050/00946/AM13/	RLA File :09/24/040/00309/AM13/	Lic.No/Date:0910053880 21.09.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Chemicals and Petrochemicals.			

270	Case No.:1/22/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00704/AM13/	RLA File :05/24/040/00231/AM13/	Lic.No/Date:0510335607 25.09.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

271	Case No.:16/24/82-ALC4/2012	Party Name:OGENE SYSTEMS INDIA PVT. LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00820/AM13/	RLA File :09/24/040/00312/AM13/	Lic.No/Date:0910053896 25.09.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

272	Case No.:28/26/82-ALC4/2012	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00936/AM13/	RLA File :07/24/040/00268/AM13/	Lic.No/Date:0710090949 25.09.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

273	Case No.:37/26/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00945/AM13/	RLA File :09/24/040/00319/AM13/	Lic.No/Date:0910053895 25.09.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Chemicals and Petrochemicals.			

274	Case No.:43/24/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00847/AM13/	RLA File :09/24/040/00288/AM13/	Lic.No/Date:0910053905 26.09.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

	Case No.:36/26/82-ALC4/2012	Party Name:AKTINOS PHARMA PVT LTD,	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00841/AM13/	RLA File :09/24/040/00284/AM13/	Lic.No/Date:0910053895 25.09.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

275	HQ File :01/82/050/00944/AM13/	RLA File :09/24/040/00321/AM13/	Lic.No/Date:0910053915 27.09.2012	Defer Date:10.01.2013
Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.				

276	Case No.:37/24/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00841/AM13/	RLA File :09/24/040/00289/AM13/	Lic.No/Date:0910053917 27.09.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

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Case No.:48/24/82-ALC4/2012	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Approved	
HQ File :01/82/050/00852/AM13/	RLA File :05/23/040/00248/AM13/	Lic.No/Date:0510335908 27.09.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 24/82 dated 15.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Cefixime USP/IP/BP	1 kg	1.	7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxy Benzyl Ester (GCLE)	1.555
		2.	Tri Phenyl Phosphine	1.20
		3.	Acetone	1.18
		4.	N,N Dimethyl Formamide	4.00
		5.	Dichloromethane	4.98
		6.	Phenol	1.12
		7.	Methanol	6.16
		8.	Activated Carbon	0.100
		9.	Triethyl amine	0.34
		10	Mica Ester	1.112
		11	Tetra Hydrofuran	2.40
RA may take appropriate action as per the decision of Norms Committee.				

278	Case No.:1/23/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00801/AM13/	RLA File :05/24/040/00235/AM13/	Lic.No/Date:0510336113 28.09.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

	Case No.:36/24/82-ALC4/2012	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
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279	HQ File :01/82/050/00840/AM13/	RLA File :09/24/040/00324/AM13/	Lic.No/Date:0910053933 28.09.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

280	Case No.:11/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00919/AM13/	RLA File :03/94/040/00481/AM13/	Lic.No/Date:0310711379 03.10.2012	Defer Date:10.01.2013
Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.				

281	Case No.:12/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00920/AM13/	RLA File :03/94/040/00522/AM13/	Lic.No/Date:0310711393 03.10.2012	Defer Date:10.01.2013
Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.				

282	Case No.:13/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00921/AM13/	RLA File :03/94/040/00482/AM13/	Lic.No/Date:0310711389 03.10.2012	Defer Date:10.01.2013
Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.				

283	Case No.:16/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00924/AM13/	RLA File :03/94/040/00467/AM13/	Lic.No/Date:0310711374 03.10.2012	Defer Date:10.01.2013
Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.				

284	Case No.:21/26/82-ALC4/2012	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00929/AM13/	RLA File :03/94/040/00077/AM13/	Lic.No/Date:0310711357 03.10.2012	Defer Date:10.01.2013
Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.				

285	Case No.:5/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00913/AM13/	RLA File :03/94/040/00014/AM13/	Lic.No/Date:0310711407	Defer

				03.10.2012	Date:10.01.2013
Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.					

286	Case No.:6/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred	
	HQ File :01/82/050/00914/AM13/	RLA File :03/94/040/00015/AM13/	Lic.No/Date:0310711401 03.10.2012	Defer	Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.				

287	Case No.:7/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred	
	HQ File :01/82/050/00915/AM13/	RLA File :03/94/040/00794/AM12/	Lic.No/Date:0310711411 03.10.2012	Defer	Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.				

288	Case No.:10/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred	
	HQ File :01/82/050/00918/AM13/	RLA File :03/94/040/00024/AM13/	Lic.No/Date:0310711638 04.10.2012	Defer	Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.				

289	Case No.:14/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Approved	
	HQ File :01/82/050/00922/AM13/	RLA File :03/94/040/00982/AM11/	Lic.No/Date:0310711652 04.10.2012	Defer Date:	
	Decision : In the light of earlier decision taken in meeting no. 12/82 dated 22.6.2010, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Dihydroartemisinin	1 Kg.	1.	Artemisinin	1.12 kg
		2.	Sodium Boro Hydride	0.14 kg	
RA may take appropriate action as per the decision of Norms Committee.					

290	Case No.:15/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred	
	HQ File :01/82/050/00923/AM13/	RLA File :03/94/040/00493/AM13/	Lic.No/Date:0310711651 04.10.2012	Defer	Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.				

291	Case No.:17/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00925/AM13/	RLA File :03/94/040/00468/AM13/	Lic.No/Date:0310711631 04.10.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

292	Case No.:18/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00926/AM13/	RLA File :03/94/040/00025/AM13/	Lic.No/Date:0310711643 04.10.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

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Case No.:19/26/82-ALC4/2012	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Approved
HQ File :01/82/050/00927/AM13/	RLA File :03/94/040/00562/AM13/	Lic.No/Date:0310711653 04.10.2012	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/175/2012-Ch. II dated 17.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Piperonal Min. Purity 98%	1 kg	1	Catechol (Min. purity 99%)	0.862 kg
		2.	Dichloromethane (Min. purity 99%)	0.703 kg
		3.	Dimethylsulfoxide (Min. purity 99%)	0.875 kg
		4.	Hexamine (Min. purity 96%)	1.000 kg
		5.	Toluene (Min. purity 97%)	0.430 kg
		6.	Isopropyl Alcohol (Min. purity 99%)	0.220 kg

RA may take appropriate action as per the decision of Norms Committee.

294

Case No.:20/26/82-ALC4/2012	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Approved	
HQ File :01/82/050/00928/AM13/	RLA File :03/94/040/00502/AM13/	Lic.No/Date:0310711654 04.10.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 18/82 dated 2.8.2011, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cilostazol	1 Kg.	1.	6-Hydroxy-3,4-Dihydro 2(1H)-Quinolinone	0.59 kg
		2.	5-(4-Chlorobutyl)-1-Cyclo Hexyl 1H-Tetrazol	0.88 kg
RA may take appropriate action as per the decision of Norms Committee.				

295	Case No.: 3/22/82-ALC4/2012	Party Name:ULTRA-TECH INDIA LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00706/AM13/	RLA File :03/95/040/00310/AM13/	Lic.No/Date:0310711590 04.10.2012	Defer Date:10.01.2013
Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.				

296	Case No.: 4/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Approved																				
	HQ File :01/82/050/00912/AM13/	RLA File :03/94/040/00454/AM13/	Lic.No/Date:0310711627 04.10.2012	Defer Date:																				
Decision : In the light of earlier decision taken in meeting no. 15/82 dated 9.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																								
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Silyl Ester (2,4-O-Bis(Trimethylsilyl)-Erythromycin-A-9(O-(1-Methoxy-1-Methyl Ethyl) Oxime</td><td>1 kg</td><td>1.</td><td>Erythromycin Thiocyanate (on 100% activity basis)</td><td>0.86 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>Hydroxylamine Hydrochloride</td><td>0.377 kg</td></tr> <tr> <td></td><td></td><td>3.</td><td>2-Methoxy Propene</td><td>0.233 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Silyl Ester (2,4-O-Bis(Trimethylsilyl)-Erythromycin-A-9(O-(1-Methoxy-1-Methyl Ethyl) Oxime	1 kg	1.	Erythromycin Thiocyanate (on 100% activity basis)	0.86 kg			2.	Hydroxylamine Hydrochloride	0.377 kg			3.	2-Methoxy Propene	0.233 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																				
Silyl Ester (2,4-O-Bis(Trimethylsilyl)-Erythromycin-A-9(O-(1-Methoxy-1-Methyl Ethyl) Oxime	1 kg	1.	Erythromycin Thiocyanate (on 100% activity basis)	0.86 kg																				
		2.	Hydroxylamine Hydrochloride	0.377 kg																				
		3.	2-Methoxy Propene	0.233 kg																				
RA may take appropriate action as per the decision of Norms Committee.																								

297	Case No.: 45/24/82-ALC4/2012	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00849/AM13/	RLA File :05/23/040/00260/AM13/	Lic.No/Date:0510336434 04.10.2012	Defer Date:10.01.2013
Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.				

298	Case No.: 46/24/82-ALC4/2012	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00850/AM13/	RLA File :05/23/040/00256/AM13/	Lic.No/Date:0510336433 04.10.2012	Defer Date:10.01.2013
Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.				

	Case No.: 50/24/82-ALC4/2012	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
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299	HQ File :01/82/050/00854/AM13/	RLA File :05/23/040/00255/AM13/	Lic.No/Date:0510336432 04.10.2012	Defer Date:10.01.2013
Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.				

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Case No.:8/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Approved
HQ File :01/82/050/00916/AM13/	RLA File :03/94/040/00453/AM13/	Lic.No/Date:0310711623 04.10.2012	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 15/82 dated 9.8.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Silyl Ester (2,4-O-Bis(Trimethylsilyl)-Erthromycin-A-9(O-(1-Methoxy-1-Methyl Ethyl) Oxime	1 kg	1.	Erythromycin Thiocyanate (on 100% activity basis)	0.86 kg
		2.	Hydroxylamine Hydrochloride	0.377 kg
		3.	2-Methoxy Propene	0.233 kg

RA may take appropriate action as per the decision of Norms Committee.

301	Case No.:9/26/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00917/AM13/	RLA File :03/94/040/00099/AM13/	Lic.No/Date:0310711648 04.10.2012	Defer Date:10.01.2013
Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.				

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Case No.:23/26/82-ALC4/2012	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Approved	
HQ File :01/82/050/00931/AM13/	RLA File :09/24/040/00315/AM13/	Lic.No/Date:0910053978 05.10.2012	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/34/2011-Ch. II dated 10.12.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Brosalidox L	1 kg	1.	Propylene Glycol	0.900 kg
		2.	5-Bromo-5-Nitro-1,3-Dioxane	0.100 kg
RA may take appropriate action as per the decision of Norms Committee.				

303	Case No.:55/24/82-ALC4/2012		Party Name:AMI ORGANICS PVT LTD.		Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Approved
	HQ File :01/82/050/00859/AM13/		RLA File :52/24/040/00026/AM13/		Lic.No/Date:5210039071 05.10.2012	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 1/82 dated 3.4.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:					
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
	3,4-Di-Hydroxy 5-Nitro Benzyldehyde	1 kg	1.	Vanillin	1.97 kg	
	RA may take appropriate action as per the decision of Norms Committee.					

304	Case No.:33/22/82-ALC4/2012		Party Name:COVALENT LABORATORIES PRIVATE LIMITED		Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00736/AM13/		RLA File :09/24/040/00295/AM13/		Lic.No/Date:0910053985 08.10.2012	Defer Date:10.01.2013
	Decision :It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.					

305	Case No.:40/24/82-ALC4/2012		Party Name:CADILA HEALTHCARE LTD.,		Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00844/AM13/		RLA File :08/24/040/00148/AM13/		Lic.No/Date:0810115662 08.10.2012	Defer Date:10.01.2013
	Decision :It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.					

306	Case No.:44/26/82-ALC4/2012		Party Name:STERMONE CHEMICALS PVT LTD		Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Approved
	HQ File :01/82/050/00952/AM13/		RLA File :34/24/040/00172/AM13/		Lic.No/Date:3410035324 08.10.2012	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 32/82 dated 8.11.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
	Dexamethasone Sodium Phosphate (Dexamethasone Disodium Phosphate)	1 kg	1.	Dexamethasone (Dexamethasone Base)	0.78 kg	
	RA may take appropriate action as per the decision of Norms Committee.					

307	Case No.: 56/24/82-ALC4/2012	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00860/AM13/	RLA File :52/24/040/00029/AM13/	Lic.No/Date:5210039086 09.10.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

308	Case No.: 57/24/82-ALC4/2012	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00861/AM13/	RLA File :52/24/040/00028/AM13/	Lic.No/Date:5210039089 09.10.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Chemicals and Petrochemicals..			

309	Case No.: 43/26/82-ALC4/2012	Party Name:SHREE BANKEY BEHARI LAL BOARD MILLS	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Approved									
	HQ File :01/82/050/00951/AM13/	RLA File :05/24/040/00239/AM13/	Lic.No/Date:0510336938 10.10.2012	Defer Date:									
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/28/2012-Ch.III dated 10.12.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Racemic Menthone</td><td>1 kg</td><td>1.</td><td>Meta Cresol Above 98.5% pure</td><td>1.43 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of NormsCommittee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Racemic Menthone	1 kg	1.	Meta Cresol Above 98.5% pure
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Racemic Menthone	1 kg	1.	Meta Cresol Above 98.5% pure	1.43 kg									

310	Case No.: 53/24/82-ALC4/2012	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Approved									
	HQ File :01/82/050/00857/AM13/	RLA File :05/24/040/00250/AM13/	Lic.No/Date:0510337065 11.10.2012	Defer Date:									
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/58/2010-Ch. II dated 19.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Thymol Crystals (3-Hydroxy-P-Cymene)</td><td>1 kg</td><td>1</td><td>Meta Cresol (M-Cresol)</td><td>0.785 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Thymol Crystals (3-Hydroxy-P-Cymene)	1 kg	1	Meta Cresol (M-Cresol)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Thymol Crystals (3-Hydroxy-P-Cymene)	1 kg	1	Meta Cresol (M-Cresol)	0.785 kg									

311	Case No.: 27/24/82-ALC4/2012	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00831/AM13/	RLA File :08/24/040/00241/AM13/	Lic.No/Date:0810115743	Defer

311	HQ File :01/82/050/00017/AM13/	RLA File :09/24/040/00347/AM13/	Meet No/Date:26/82-ALC4/2012 12.10.2012	Date:10.01.2013
Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.				

312

Case No.: 42/26/82-ALC4/2012	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Approved
HQ File :01/82/050/00950/AM13/	RLA File :09/24/040/00347/AM13/	Lic.No/Date:0910054115 16.10.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/489/2012-PI(Norms) dated 18.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No	Import items	Quantity Allowed
Iopamidol	1 kg	1.	Atipa Di Chloride	1.40 kg
		2.	2-Acetoxy Propionyl chloride	0.49 kg
		3.	Dimethyl Formamide	0.78 kg
		4.	Iso Propyl alcohol	8.13 kg
		5.	Methanol	3.21 kg
		6.	N,N-Di methyl Acetamide	1.46 kg

RA may take appropriate action as per the decision of Norms Committee.

313	Case No.: 54/24/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00858/AM13/	RLA File :05/24/040/00252/AM13/	Lic.No/Date:0510337284 16.10.2012	Defer Date:10.01.2013
Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.				

314	Case No.: 9/24/82-ALC4/2012	Party Name:WEST BENGAL CHEMICAL INDUSTRIES LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00813/AM13/	RLA File :02/24/040/00119/AM13/	Lic.No/Date:0210183299 17.10.2012	Defer Date:10.01.2013
Decision : It was decided to send a copy of application to Department of Chemicals and Petrochemicals for their comments. The case was deferred for 10.1.2013.				

315	Case No.: 41/26/82-ALC4/2012	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00949/AM13/	RLA File :52/24/040/00030/AM13/	Lic.No/Date:5210039119 19.10.2012	Defer Date:10.01.2013
Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.				

316

Case No.: 46/26/82-ALC4/2012	Party Name:DSM SINOCHEM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Approved	
HQ File :01/82/050/00954/AM13/	RLA File :22/21/040/00107/AM13/	Lic.No/Date:2210013361 23.10.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 25/82 dated 29.11.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate Through 6-APA Through Enzymatic Route Tech. Spec- Assy not less than 84% as such or 96% on dry basis.	1 kg.	1.	6-Amino Penicillinic Acid (6-APA)	0.568 kg
		2.	Formidase (Enzyme	5 gm
		3.	Methanol	0.020 kg
		4.	D(-)P-Hydroxy Phenyl Glycine Methylester (BB-H)	0.608 kg
RA may take appropriate action as per the decision of Norms Committee.				

317	Case No.:1/24/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00805/AM13/	RLA File :09/24/040/00371/AM13/	Lic.No/Date:0910054177 29.10.2012	Defer Date:10.01.2013
	Decision :It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

318	Case No.:45/26/82-ALC4/2012	Party Name:PAYAL POLYPLAST PVT.LTD.,	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00953/AM13/	RLA File :05/24/040/00255/AM13/	Lic.No/Date:0510337699 29.10.2012	Defer Date:10.01.2013
Decision :It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.				

319	Case No.:2/24/82-ALC4/2012	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00806/AM13/	RLA File :07/24/040/00296/AM13/	Lic.No/Date:0710091635 30.10.2012	Defer Date:10.01.2013
Decision :It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.				

320	Case No.: 3/24/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00807/AM13/	RLA File :09/24/040/00332/AM13/	Lic.No/Date:0910054196 30.10.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

321	Case No.: 4/24/82-ALC4/2012	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00808/AM13/	RLA File :09/24/040/00362/AM13/	Lic.No/Date:0910054208 31.10.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

322	Case No.: 7/24/82-ALC4/2012	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00811/AM13/	RLA File :34/24/040/00168/AM13/	Lic.No/Date:3410035379 31.10.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Chemicals and Petrochemicals.			

323	Case No.: 8/24/82-ALC4/2012	Party Name:ALKEM LABORATORIES LTD.,	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00812/AM13/	RLA File :03/94/040/00668/AM13/	Lic.No/Date:0310714062 01.11.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

324	Case No.: 22/26/82-ALC4/2012	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Deferred
	HQ File :01/82/050/00930/AM13/	RLA File :03/95/040/00370/AM13/	Lic.No/Date:0310714238 05.11.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Petrochemical Division of Department of Chemicals and Petrochemicals.			

325	Case No.: 1/26/82-ALC4/2012	Party Name:MEDREICH LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status: Case Approved
	HQ File :01/82/050/00909/AM13/	RLA File :07/24/040/00335/AM13/	Lic.No/Date:0710092026 20.11.2012	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 21/82 dated 4.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
	Export product	Exp. Qty.	Sl.No.	Import items Qty. allowed
	Clindamycin Capsules 150 mg	1 No.	1.	Clindamycin Hcl 173.53 mg

			BP/USP/EP	
Clindamycin Capsules 300 mg	1 No.	1.	Clindamycin Hcl	347.06 mg
BP/USP/EP				
RA may take appropriate action as per the decision of Norms Committee.				

326	Case No.:2/26/82-ALC4/2012	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Approved	
	HQ File :01/82/050/00910/AM13/	RLA File :34/24/040/00198/AM13/	Lic.No/Date:3410035538 23.11.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 13/82 dated 17.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Tri Ethyl Aluminium (TEAI)	1 kg	1.	Aluminium Grit/Granules	0.270 kg
RA may take appropriate action as per the decision of Norms Committee.					

327	Case No.:3/26/82-ALC4/2012	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00911/AM13/	RLA File :34/24/040/00205/AM13/	Lic.No/Date:3410035547 26.11.2012	Defer Date:10.01.2013
	Decision : It was decided to defer the case for 10.1.2013 for comments of Department of Chemicals and Petrochemicals.			

328	Case No.:47/26/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:26/82-ALC4/2012 13.12.2012	Status:Case Deferred
	HQ File :01/82/050/00955/AM13/	RLA File :09/24/040/00375/AM13/	Lic.No/Date:0910054404 29.11.2012	Defer Date:10.01.2013
	Decision :It was decided to defer the case for 10.1.2013 for comments of Department of Pharmaceuticals.			

Outside Agenda No. 1	M/s N.S. Chemicals, Navi Mumbai
Norms Committee Meeting No.26/AM13	F.No. 01/82/050/920/AM 11 DES III F. No. 01/82/050/249/AM 11 DES III
Meeting Date:13.12.2012	R.A F. No. 03/95/040/00306/AM 11 R.A F. No. 03/95/040/00061/AM 12
Adv. Lic. No. & Date	0310595343 dated 6.10.2010 0310630936 dated 12.5.2011
Decision: It was decided to delete the word "Technical Grade" from the import item "Sodium Saccharin Technical Grade". The import item would be read as "Sodium Saccharin". Rest of the minutes would remain same. RA may take appropriate action as per the decision of Norms Committee.	

Outside Agenda no. 2	M/s. Hetero Drugs Limited
Norms Committee Meeting No.26/AM13	F.No. 01/82/50/00197/AM 13/DES III
Meeting Date:13.12.2012	RA File No. 09/24/040/00623/AM 12 dated 12.3.2012
Adv. Lic. No. & Date	0910051830 dated 21.3.2012
Decision: It was decided to amend the description of import item at S. No. 1 as "N2-[(IS)-Ethoxy carbonyl-3-phenylpropyl]-N6-Trifluoacetyl-L-Lysine". Rest of the minutes would remain same. RA may take appropriate action as per the decision of Norms Committee.	

Date:18.12.2012

Place:New Delhi

Lalita Maini

Foreign Trade Development Officer